



Honourable Shri Justice Dr. Dhananjaya Yeshwant Chandrachud

B.A.,LL.M,S.J.D.(Harvard)

2000 - 2013

Justice Dr. Dhananjaya Yeshwant Chandrachud, was born on November 11, 1959. He was enrolled as an Advocate on July 20, 1982. He started his professional career in New Delhi and practised in the Supreme Court until 1988. Thereafter, he practised on the Original Side and Appellate Side of the Bombay High Court in Civil, Constitutional Administrative, Arbitration, Admiralty, Banking, Company, Excise, Consumer Protection, Education, Income Tax, Land Acquisition, Rent Act, Labour and Service matters. He appeared before the Gujarat, the Madhya Pradesh, the Calcutta, the Allahabad and the Delhi High Courts. He also appeared before Company Law Board, FERA Board, MRTP Commission, National Consumer Commission, State Consumer Disputes Redressal Commission, Central Administrative

Tribunal, Maharashtra Administrative Tribunal, CEGAT and State Election Commission. He specialised in Constitutional and Administrative laws. He was Standing Counsel for the Reserve Bank of India, Bharat Petroleum Corporation, Bombay Municipal Corporation, Bombay Port Trust, Jawahar Lal Nehru Port Trust and the Oil and Natural Gas Commission. From 1988 he had been teaching a course in Comparative Constitutional Law to Post-Graduate [LL.M.] students of the University of Bombay. He was the Visiting Professor of International Law, Oklahoma, University School of Law at Norman, USA in 1984. He has written articles, amongst others, on Public Interest Litigation, Human Rights in the Changing Worlds, International Commercial Arbitration and Law, Lawyers and Judges and the Judicial System in Japan. He was appointed as an Additional Judge of the Bombay High Court on March 29, 2000 and was given a further extension upto March 29, 2004. He was later appointed as a permanent Judge on January 21, 2003.

Elevated as Chief Justice of Allahabad High Court on October 31, 2013.